

date, according to revised recruitment rules now being processed 50% appointments will be by promotion if incumbents fulfil the requirements and 50% by direct recruitment.

The number of appointments made was 19 out of which 16 were made by direct recruitment and 3 by promotion.

(b) The vacancy which occurred in August, 1966, being the second one after January, 1966, was filled by direct recruitment since only 50% posts are to be filled by promotion.

(c) No.

(d) and (e). These are covered by reply given to part (a) of the question.

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) The demands in Mysore State anticipated by end of the Fourth Plan are:

	MW
Industrial	862
Agricultural	160
Domestic & Commercial	20.4
Water Works, bulk supply to licensees	50
	<hr/> 1092.4 MW <hr/>

The resultant peak demand on the Mysore system after allowing for the diversity is estimated to be 938 MW. In addition, bulk power supply to the extent of 47 MW will be given to Goa. Thus a total demand of 985 MW is to be met by the end of the Fourth Plan.

(c) and (d). No; there will be a shortage of about 115 MW.

#### Requirements of Power in Mysore

2875. Shri H. C. Linga Reddy: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the power requirements—Industrial, Agricultural and Domestic in Mysore State have been assessed for fulfilment in the Fourth Plan period;

(b) if so, the details thereof;

(c) whether the power proposed to be generated from the Sharavathy project would meet the requirements of Mysore; and

(d) if so, to what extent?

#### Guru Nanak Cooperative House Building Society Ltd., New Delhi

2876. Shri S. C. Samanta:  
Shri B. K. Das:  
Shri David Munzri:  
Shri A. S. Saigal:

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether Government are aware that Guru Nanak Cooperative House Building Society Ltd., New Delhi, to whom land has been allotted by Government for providing plots to their *bona fide* members who are residents of Delhi, have a substantial number of persons on their list of membership who are not residents.

of Delhi thus ignoring the claims of many bona-fide members whose names have been removed from their list of membership in order to accommodate the ineligible members; and

(b) if so, whether Government propose to enquire into the affairs of this Society to see that (i) the land allotted to them by Government is not distributed by them to non-eligible members, and (ii) the names of their bona-fide members are not removed from their list of membership?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) The bye-laws of the Society do not restrict membership to the residents of Delhi only. The *inter alia* provide that the member should be a prospective builder of a house in Delhi/New Delhi or its suburbs.

(b) At the time of execution of sub-lease with the individual members, it would be ensured that no ineligible member gets allotment of land.

#### **Pollution of Karo River Water**

**2876-A. Shrimati Renu Chakravarty:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether dust from iron ore mines of Indian Iron and Steel Minco Co., Gua, Singbhum, Bihar is washed into Karo river;

(b) whether the surrounding villagers use this river water for drinking purposes;

(c) whether this river pollution has led to great sufferings among the Adivasis living in this area and if

so, why no directives have been given to the company to discharge the outflow in the river beyond the area of habitation; and

(d) whether the Commissioner of Scheduled Castes and Scheduled Tribes has been moved in the matter?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) to (d). The information is being collected from the State Government and will be laid on the Table of the Sabha when received.

12.20 hrs.

#### **CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE**

(1) RAID BY ARMED MIKIR TRIBALS AT DIPHU

**Mr. Speaker:** Mr. Nath Pai.

**Shri Swell (Assam-Autonomous Districts):** I rise on a point of order, and I do that under rule 41 (vii) and (xv) which says:

"The right to ask a question is governed by the following conditions, namely:....."

**Shri Nath Pai (Rajapur):** That is about questions, this is calling attention.

**Shri Swell:** You are going to ask a question and the practice in this House has been after the Minister makes a statement for the members to ask questions.